

ACT No. XIII OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 24th
March, 1930.)

An Act further to amend the Inland Steam-vessels Act, 1917, for certain purposes.

of 1917. **W**HEREAS it is expedient further to amend the Inland
Steam-vessels Act, 1917, for the purposes hereinafter
appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Inland Steam-vessels Short title and
(Amendment) Act, 1930. commencement

of 1917. (2) It shall come into force on the first day of January,
1931, except clause (b) of sub-section (1) of section 54A of the
Inland Steam-vessels Act, 1917, as hereby enacted, which shall
come into force on such date as the Governor General in
Council may, by notification in the Gazette of India, appoint.

of 1917. 2. In Chapter VI of the Inland Steam-vessels Act, 1917, Insertion of
new sections
54A and 54B in
Act I of 1917.
after section 54 the following sections shall be inserted,
namely:—

of 1917. “54A. (1) The Governor General in Council may, by Power of Govern-
nor General in
Council to fix
maximum and
minimum rates
for passenger
fares and freight
for goods.
notification in the Gazette of India, after such inquiry as he
may consider necessary, in respect of any system of inland
waterways, or of any stretch of inland waterway, or of the
run between any two stations on an inland waterway,—

- (a) fix the maximum or minimum rate per mile which may
be charged for passenger fares for passengers of
any class travelling on inland steam-vessels;
- (b) fix the maximum rate per mile which may be charged
for freight on goods of any description carried in
inland steam-vessels;
- (c) fix the minimum rate per mile which may be charged
for freight on goods of any description carried in
inland steam-vessels; and

(d) declare

1

Price 1 anna or 1½d.]

Inland Steam-vessels (Amendment). [ACT XIII OF 1930.]

(d) declare what shall be deemed to be the distance between any two stations on an inland waterway for the purpose of calculating passengers' fares or freight on goods where maximum or minimum rates have been fixed under this section.

(2) The Governor General in Council shall not fix any minimum rate under clause (a) or clause (c) of sub-section (1) in respect of any class of passengers or description of goods carried on any system of waterways, or stretch of waterway, or on the run between any two stations on an inland waterway, unless he is satisfied that the rates charged on any inland steam-vessel or group of such vessels in respect of such passengers or goods have been reduced to such an extent as to disclose an intention to force any other inland steam-vessel or group of such vessels to cease from carrying such passengers or goods.

Power to make rules providing for the appointment of Advisory Committees.

54B. The Local Government may make rules providing for the appointment, constitution, procedure and functions of Committees to advise the owners, agents and charterers of inland steam-vessels on questions affecting the interests of passengers and shippers of goods."